



Government of Jammu and Kashmir
General Administration Department,
Civil Secretariat, Srinagar.

Notification
Srinagar, the 27th June, 2018

SRO 290.-In pursuance of section 2 of the Jammu and Kashmir Delegation of Powers Act, 2018 (Governor's Act No. 1 of 2018), the Governor is pleased to direct that:-

- i) in respect of the Departments allocated to Advisors vide notification SRO-282 of 2018 dated 23rd June, 2018, all the cases which are required to be submitted to the Cabinet in terms of Schedule-II of the Jammu and Kashmir Government Business Rules shall be submitted by the Administrative departments with the approval of the concerned Advisor to the State Administrative Council through the Chief Secretary.
- ii) in respect of the Departments allocated to Advisors vide notification SRO 282 of 2018 dated 23.06.2018, all cases which are required to be submitted to the Chief Minister in co-ordination or the Governor in terms of Schedule-III and Schedule-IV of the Jammu and Kashmir Government Business Rules shall be submitted by the Administrative Department concerned with the prior approval of the concerned Advisor to the Governor through Chief Secretary;
- iii) cases involving major policy decisions or having substantial financial implications shall be submitted by the Administrative Secretary concerned to the Advisor through the Chief Secretary.
- iv) the Business relating to the Departments of General Administration, Civil Aviation, Hospitality & Protocol, Estates and Information shall be submitted by the concerned Administrative Secretaries to the Advisors through Chief Secretary till further orders; and



